

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 92 OF 2026

IN THE MATTER OF:

SANJEEV KUMAR GUPTA

.... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS

.... RESPONDENT(s)

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1.	RESPONSE ON BEHALF OF RESPONDENT NO. 7 UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE OF THE ORDERS DATED 06.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	A COPY OF THE INSPECTION REPORT IS ANNEXED HEREIN AND MARKED AS ANNEXURE -1.	
3.	A COPY OF THE ANALYSIS REPORT IS ANNEXED HEREIN AND MARKED AS ANNEXURE-2.	

4.	A COPY OF THE VIDE LETTER DATED 14.05.2026 IS ANNEXED HEREIN AND MARKED AS ANNEXURE- 3.	
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THROUGH COUNSEL

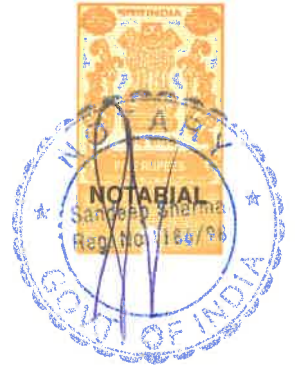


BHANWAR PAL SINGH JADON
COUNSEL FOR THE UPPCB
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

DATE: -16.05.2026
PLACE: - NOIDA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 92 OF 2026



IN THE MATTER OF:

SANJEEV KUMAR GUPTA

.... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS

.... RESPONDENT(s)

**RESPONSE ON BEHALF OF RESPONDENT NO. 7 UTTAR PRADESH
POLLUTION CONTROL BOARD, IN COMPLIANCE OF THE ORDERS
DATED 06.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI**

I, Vipul Kumar aged about 48 years, S/o Late Shri Satish Kumar, presently posted as Regional Officer (Incharge), Ghaziabad do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present response.



15 MAY 2026

2. That I, state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That, in this Original Application, the grievance of the Applicant relates to the continuous discharge and accumulation of untreated sewage water in his agricultural land bearing Khasra No. 391, admeasuring 0.8430 hectare, situated at Village Murad Grampur Parsi, Tehsil Modinagar, District Ghaziabad. It is alleged that the said discharge of untreated sewage, originating from a nearby residential colony known as Gupta Market comprising approximately 90–100 houses, is causing nuisance and posing serious health hazards.

4. That, it is humbly submitted that, in the said matter, the Hon'ble Tribunal, vide order dated 06.02.2026, was pleased to direct as follows:

“.....5. The applicant is directed to serve the Respondents. In the meanwhile, the Respondent No.4 and 5 are directed to take appropriate remedial measures and file the action taken report before the next date of hearing by way of the affidavit. Other respondents are also directed to file their reply affidavit before the next date of hearing.

6. List on 18.05.2026.”



15 MAY 2026

II. REPLY IS AS FOLLOWS

5. That it is germane to mention that on **16.04.2026** an inspection was conducted to ascertain the truthfulness of allegations and site in question. That the inspection was carried out by the concerned departments including:-

Sandesh Kumar, Assistant Executive Engineer,

Shri Khushbir S/o Shri Kale Ram as a representative of complainant.

6. That it is humbly submitted that during inspection waste water samples from affected fields and drain were collected and deposited to the Laboratory of Regional Office UPPCB Ghaziabad for analysis.

7. That it is respectfully submitted that the following recommendation was given after the inspection: -

“Recommendation

As per observation made during inspection, it revealed that in absence of proper drainage system untreated domestic effluent generated from residential colony of Gupta Market located in Village Muradgrampur Parsi, Tehsil Modinagar, District Ghaziabad is accumulated into an open land of Aadarsh Shiksha Sadan Inter College surrounded by boundary wall located at Khasra no.391, situated adjacent to applicant's agricultural



15 MAY 2026

field (Khasra no.391), where subsequently leaks into applicant's agricultural field.

In view of above Chief Development Officer (CDO) Ghaziabad and District Panchayat Raj Officer (DPRO) Ghaziabad may be directed to take appropriate action on matter and to submit action plan regarding proper drainage and disposal of domestic effluent coming from said residential colony.”

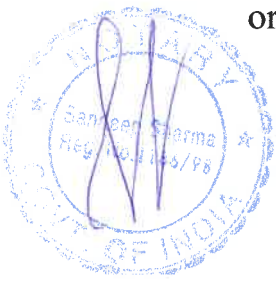
A copy of the inspection report is annexed herein and marked as **ANNEXURE- 1.**

A copy of the analysis report is annexed herein and marked as **ANNEXURE- 2.**

8. That it is submitted that vide letter dated **14.05.2026** the Uttar Pradesh Pollution Control Board requested the Chief Development Officer and the District Panchayat Raj Officer to make proper arrangements for drainage and disposal in the matter under reference.

A copy of the vide letter dated 14.05.2026 is annexed herein and marked as **ANNEXURE- 3.**

9. That the deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with



15 MAY 2026

any further directions or instructions that may be issued by this Hon'ble Tribunal without demur or delay.

10. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

Wajid
DEPONENT

VERIFICATION

Verified at Ghaziabad on this 15TH day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 10 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Wajid
DEPONENT



Wajid
ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

15 MAY 2026

Inspection of site in question with respect to the order dated 06.02.2026 passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No.92/2026 In the matter of Sanjeev Kumar Gupta Vs State of Uttar Pradesh & Ors.

Background:-

Hon'ble National Green Tribunal Principal Bench, New Delhi vide order dated 06.02.2026 in OA No.92/2026 In the matter of Sanjeev Kumar Gupta Vs State of Uttar Pradesh & Ors. passed following directions, reproduced here under:-

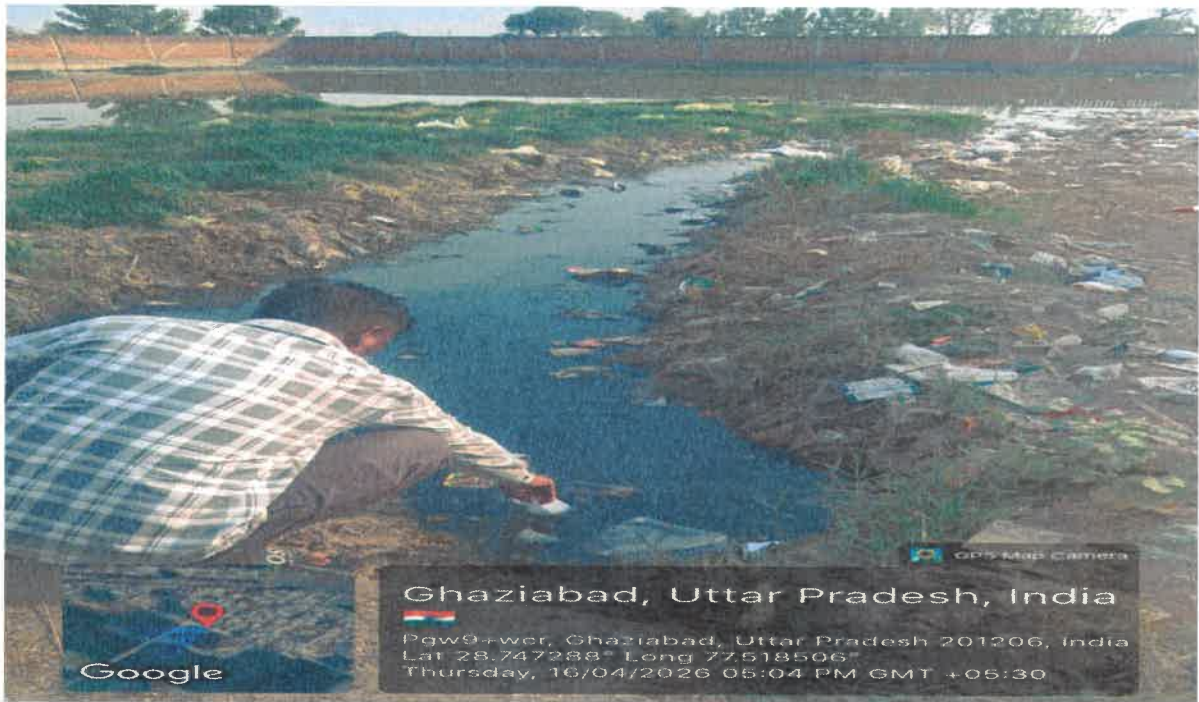
“.....1. In this Original Application (OA), the plea of the applicant is that he is the owner of the agricultural land bearing Khasra No.391 admeasuring 0.8430 hectare located in Village Murad Grampur Parsi, Tehsil Modi Nagar District Ghaziabad. The grievance of the applicant is that there is continuous discharge and illegal accumulation of untreated sewage water in his agriculture land which is creating nuisance and causing health hazard. The applicant alleges that this untreated sewage water is flowing from the nearby residential colony known as Gupta Market comprising of around 90-100 houses.

5. The applicant is directed to serve the Respondents. In the meanwhile, the Respondent No.4 and 5 are directed to take appropriate remedial measures and file the action taken report before the next date of hearing by way of the affidavit. Other respondents are also directed to file their reply affidavit before the next date of hearing.....”

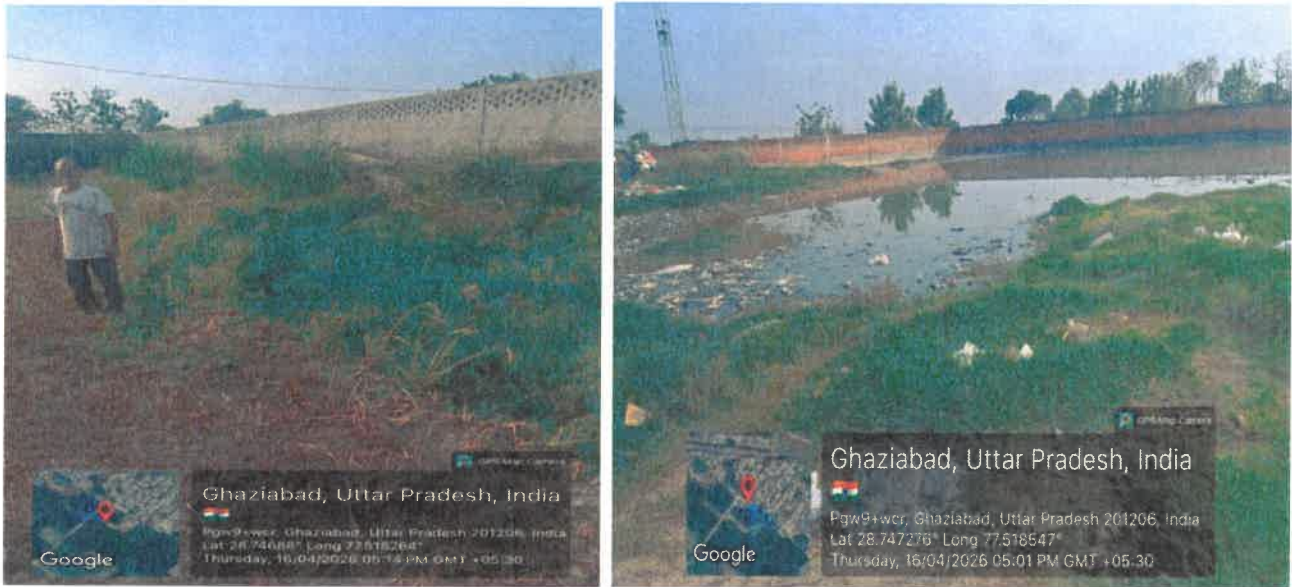
Pursuant to above direction of Hon'ble NGT, inspection of area in question was carried out by under signatory on 16.04.2026 to ascertain the truthfulness of allegation. During inspection a telephonic conversation was made with complainant Shri Sanjeev Kumar Gupta and he reported the adverse impact on his crops due to untreated domestic effluent coming from near by residential area. At the time of inspection Shri Khushbir

S/o Shri Kale Ram as a representative of complainant was present at site. The findings on the site visit are as follows:-

1. During inspection it was found that a drain originating from Village Muradgrampur Parsi, Tehsil Modinagar, District Ghaziabad passes through residential colony of Gupta Market located in Village Muradgrampur Parsi, Photograph showing drain is given below:-



2. This drain carries untreated domestic effluent generated from residential colony of Gupta Market located in Village Muradgrampur Parsi, Tehsil Modinagar, District Ghaziabad and crosses the near by agricultural field of the applicant.
3. This waste water instead of being proper drainage system, is accumulated into an open land of Aadarsh Shiksha Sadan Inter College surrounded by boundary wall located at Khasra no.391, situated adjacent to applicant's agricultural field (Khasra no.391), where subsequently leaks into applicant's agricultural field. At present no crop was seen on the land situated to be of the applicant. Photographs of site are given below:-



4. During inspection waste water samples from affected fields and drain were collected and deposited to the Laboratory of Regional Office UPPCB Ghaziabad for analysis. Details of their analysis report are as follows:-

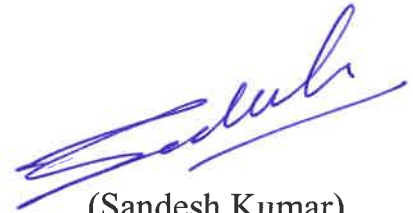
S.No	Locations	Parameters						
		pH	Colour (Hazen)	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coli form (MPN/100 ml)	Fecal Coli form (MPN/100 ml)
1	Water sample from drain situated in front of Shri Raj Kumar S/O Shri Chote Lal, Gupta house, Gupta Market, Gram Muradgrampur Parsi Modinagar Ghaziabad	6.80	30	72.0	206.0	180.0	54X10 ⁵	35X10 ⁵
2	Water sample accumulated into open land of Aadarsh shiksha sadan inter college located in Village Muradgrampur Parsi Modinagar Ghaziabad (Khasra no.390)	6.68	30	86.0	242.0	200.0	63X10 ⁵	46X10 ⁵
3	Water sample from agricultural land of complainant Shri Sanjeev Kumar Gupta, located in Village Muradgrampur Parsi Modinagar Ghaziabad (Khasra no. 391,)	6.72	30	84.0	240.0	204.0	84X10 ⁵	63X10 ⁵

Observation/Recommendation

As per observation made during inspection, it revealed that in absence of proper drainage system untreated domestic effluent generated from residential colony of Gupta Market located in Village Muradgrampur Parsi, Tehsil Modinagar, District Ghaziabad is accumulated into an open land of Aadarsh Shiksha Sadan Inter College surrounded by boundary wall located at Khasra no.391, situated adjacent to applicant's agricultural field (Khasra no.391), where subsequently leaks into applicant's agricultural field.

In view of above Chief Development Officer (CDO) Ghaziabad and District Panchayat Raj Officer (DPRO) Ghaziabad may be directed to take appropriate action on matter and to submit action plan regarding proper drainage and disposal of domestic effluent coming from said residential colony.

The above report is being submitted for kind perusal and necessary action.



(Sandesh Kumar)
AEE

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Regional OfficeU.P Pollution Control Board
GhaziabadAnalysis Report of Water sample, Ghaziabad

Collected by –Sandesh Kumar (AEE), Rohit (L.A)

Sample Date-16.04.2026

S.No.	Name	pH	Colour (Hazen)	B.O.D (mg/L)	C.O.D (mg/L)	T.S.S (mg/L)	TC (MPN/10 0mL)	FC (MPN/100mL)
1.	Water sample from drain situated in front of Shri Raj Kumar S/O Shri Chote Lal, Gupta house, Gupta Market, Gram Muradgrampur Parsi Modinagar Ghaziabad	6.80	30	72.0	206.0	180.0	54X10 ⁵	35X10 ⁵
2.	Water sample accumulated into open land of Aadarsh shiksha sadan inter college located in Village Muradgrampur Parsi Modinagar Ghaziabad (Khasra no.390)	6.68	30	86.0	242.0	200.0	63X10 ⁵	46X10 ⁵
3.	Water sample from agricultural land of complainant Shri Sanjeev Kumar Gupta, located in Village Muradgrampur Parsi Modinagar Ghaziabad (Khasra no. 391,)	6.72	30	84.0	240.0	204.0	84X10 ⁵	63X10 ⁵

Ashwani
JRF/JEA

Amal
ASO

Wajid
Regional Officer (In charge)



संदर्भ संख्या : 332 / N.G.T. / 268 / 2026

दिनांक 14/05/2026

सेवा में,

1. मुख्य विकास अधिकारी महोदय
गाजियाबाद।
2. जिला पंचायत राज अधिकारी
गाजियाबाद।

विषय:- मा० राष्ट्रीय हरित अधिकरण नई में योजित ओ०ए० संख्या 92/2026 संजीव कुमार गुप्ता बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 06.02.2026 के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण नई में योजित ओ०ए० संख्या 92/2026 संजीव कुमार गुप्ता बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 06.02.2026 के मुख्य अंश निम्नवत है:-

“.....1. In this Original Application (OA), the plea of the applicant is that he is the owner of the agricultural land bearing Khasra No.391 admeasuring 0.8430 hectare located in Village Murad Grampur Parsi, Tehsil Modi Nagar District Ghaziabad. The grievance of the applicant is that there is continuous discharge and illegal accumulation of untreated sewage water in his agriculture land which is creating nuisance and causing health hazard. The applicant alleges that this untreated sewage water is flowing from the nearby residential colony known as Gupta Market comprising of around 90-100 houses.

5. The applicant is directed to serve the Respondents. In the meanwhile, the Respondent No.4 and 5 are directed to take appropriate remedial measures and file the action taken report before the next date of hearing by way of the affidavit. Other respondents are also directed to file their reply affidavit before the next date of hearing.....”

मा० अधिकरण द्वारा पारित आदेश दिनांक 06.02.2026 के क्रम में स्थलीय निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक 16.04.2026 को किया गया। निरीक्षण में पाया गया कि जल निकासी की उचित व्यवस्था न होने के कारण आवासीय कालोनी गुप्ता मार्केट, ग्राम मुरादग्रामपुर, परसी तहसील मोदीनगर, जनपद गाजियाबाद के आवासीय घरों का अशोधित घरेलू उत्प्रवाह शिकायतकर्ता एवं आदर्श शिक्षा सदन इंटर कॉलेज की भूमि पर एकत्र हो रहा है।

अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण में जल निकासी एवं निस्तारण की उचित व्यवस्था कराने का कष्ट करें, जिससे कि समस्या का निराकरण सम्भव हो सके।

भवदीय


क्षेत्रीय अधिकारी (प्रभारी)

प्रतिलिपि:-

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी (प्रभारी)